

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

C. P. NO. 104(ND)17

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
02.08.2017**

NAME OF THE COMPANY: Mr. Pankaj Gupta V/s. M/s. AHR City Projects
Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT:241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

	For the Petitioner (s)	: Mr. Naveen Dahiya, Advocate Ms. Manisha Chaudhary, Advocate Mr. Nahush Jain, Advocate		
--	------------------------	---	--	--


	For the Respondent (s)	: Mr. Akhil Sachar, Advocate for R1, 2, 5 to 8 Ms. Sanjana Saddy, Advocate for R1, 2, 5 to 8		
--	------------------------	---	--	--

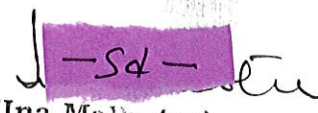
Order

Ld. Counsel for the petitioner submits that the reply has been received by them recently. He prays for liberty to file the rejoinder. Liberty granted. The respondents have filed 3 applications being CA Nos. 209, 210 & 211 of 2017. Respondent no. 11 prays for further time to file his reply. One week's time granted.

Notice of the same is accepted by Ld. Counsel of the petitioner to file its reply.

To come up 14th November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Sapna Bhatia)